

7/4/2000

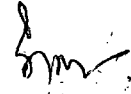
None is present on behalf
of the parties.

In this case, the applicant
was to file fresh address
in respect of Respondent No. 4
for which time is being sought
since many hearings.

We are also informed that
Mr. Kamal Dave, Counsel for the
applicant, has been empanelled
as Railway Advocate, therefore,
the applicant should take steps
for prosecuting his case further.

Put up for hearing on 17/5/2000.


Gopal Singh
Adm. Member


A. R. MISRA
Judl. Member

17-5-2000

~~Mr. Kamal Dave~~

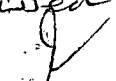
Mr. J. L. Kaushik, Counsel for applicant.

Mr. Manoj Bhanderi, Counsel for Respondents 1 to 3

None is present for the other Respondents.

The learned Counsel for the
applicant submits that he has instructions
from his client to withdraw the application
and, therefore, he may be permitted.

Permitted. The application is
dismissed as withdrawn. No costs.


Gopal Singh
Adm. Member,


(B. S. RAIKOTE)
Vice Chairman

Part II and III destroyed
in my presence on 30.12.06
under the supervision of
Section Officer () as per
order dated 23.1.07


Section Officer (Records)